

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. KAPIL MEHTA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4935/2018

MEHRAJ ALI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Crl) No. 4956/2018 (II)

(FOR ADMISSION and I.R. and IA No.81155/2018-EXEMPTION FROM FILING
O.T. and IA No.81153/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 30-08-2018 This petition was called on for hearing today.

For Petitioner(s)

Mr. Pulkit Chandna, Adv.

Mr. Shakil Ahmed Syed, AOR

For Respondent(s)

Ms. Sweta Rani, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Ld. Counsel for the petitioner to take fresh steps for service of respondent No.1 in both the matters within two weeks. Notice thereafter be issued.

Spare copies are available. The Ld. Counsel for the petitioner to furnish the fresh and complete address of respondent No.2 in SLP(Crl) No. 4935/2018 within two weeks. Notice thereafter be issued.

Despite Hon'ble Court's order dated 6.7.2018, respondent No.2 in SLP(Crl) No. 4956/2018 has not filed counter affidavit.

List again on 26.10.2018.

KAPIL MEHTA
Registrar
30.8.2018

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